

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 247/TT/2017**

- Subject** : Approval of transmission tariff from COD to 31.3.2019 for three assets under “**Spare Transformer for 765/400KV ICTs in NR**” under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
- Date of Hearing** : 7.3.2018
- Coram** : Shri P. K. Pujari, Chairperson  
Shri A. K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 others
- Parties present** : Shri B. R. Sharma, Advocate, BRPL  
Shri S. S. Raju, PGCIL  
Shri S. K Venkatesan, PGCIL  
Shri Vivek Kumar Singh, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri A. Choudhary, PGCIL

**Record of Proceedings**

Power Grid Corporation of India Limited has filed the instant petition for determination of tariff of Asset-I: 1X500 MVA, 765/400 kV Transformer as spare ICT at Agra Sub-station, Asset-II:1X500 MVA, 765/400 kV Transformer as spare ICT at Fatehpur Sub-station, Asset-III: 765/400 kV, 500 MVA, single phase Auto Transformer as spare ICT at Jhatikra Sub-station and Asset-IV: 765/400 kV, 333MVA, single phase Auto Transformer as spare ICT at Bhiwani Sub-station under “Spare Transformer for 765/400 kV ICTs in NR” in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014. The petitioner has also prayed for grant of 90% of the Annual Fixed Charges (AFC) claimed, in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in PoC mechanism.

2. During the hearing on 7.3.2018, learned counsel for BRPL submitted that the



petitioner has sought tariff for spare ICTs in Northern Region. These spare ICTs are not in use and as provided under Regulation 9(6) of the 2014 Tariff Regulations the capital cost of these ICTs should not be capitalised. In response, the representative of the petitioner submitted that these spare ICTs were discussed in the 31<sup>st</sup> Standing Committee held at Gurgaon on 2.1.2013. He submitted that 54 unit of 500 MVA and 7 units of 333 MVA ICTs are in operation in various sub-stations in NR and any major failure of these ICTs may require repairs which is time consuming and accordingly it was decided to procure 3 single phase 765/400 kV ICTs of 500 MVA and one single phase 765/400 kV ICT of 333 MVA as spares for NR. He submitted that constituents of NR agreed that these spare ICTs are to be kept in ready for charging condition and as they are kept in ready for charging condition, the capital cost of these ICTs are required to be capitalised. He submitted that rejoinder to the BRPL's reply has already been filed. He also prayed for allowing AFC in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations.

3. The Commission pointed out that a Committee has been set up in Petition No.38/TT/2017 to go into the requirement of regional spares vis a vis their current availability and to submit a report and observed that the tariff for the instant assets will be considered after the report is submitted by the Committee. Accordingly, no tariff is allowed for the assets covered in the petition under Regulation 7(7) of the 2014 Tariff Regulations for the present.

4. The Commission directed the petitioner to submit the actual COD letter along with relevant certificates and tariff forms on actual COD alongwith reasons for time over-run in COD of Asset-II, Asset-III and Asset-IV in the following format on affidavit with an advance copy to the respondents by 30.4.2018:-

Item	Schedule		Actual		Reason
	From	to	From	to	

5. The Commission directed the respondents to file their reply by 16.4.2018 with an advance copy to the petitioner who shall file its rejoinder, if any by 2.5.2018. The Commission also directed the parties to comply with the above directions within the due dates mentioned above and no extension of time shall be granted.

6. The Commission directed to list the petition on 7.6.2018 for final hearing.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)

